
(1995) 02 SC CK 0018

In the Supreme Court Of India

Case No : Civil Appeal No. 1256 of 1995Etc. Etc.

State of M.P. and Another

APPELLANT

Vs

Rakesh Menon and Another

RESPONDENT

Date of Decision : 01-02-1995

Acts Referred:

Citation : (1995) 3 JT 162 : (1995) 2 SCALE 452 : (1995) 2 SCC 134 : (1995) 1 SCR 745 : (1995) 2 UPLBEC 965

Hon'ble Judges : A. M. Ahmadii, C.J;Sujata V. Manohar, J;N. P. Singh, J

Bench : Full Bench

Advocate : S. K. Agnihotri, for the Appellant; Ashok Kumar Sharma, for the Respondent

Final Decision : Disposed Of

Judgement

N.P. Singh, J.—Leave granted.

2. A group of Writ Petitions were disposed of by a Division Bench of the Madhya Pradesh High Court on 21.8.1993, which related to admission to the Medical and Dental Colleges in the said State. The Division Bench came to the conclusion that it was not open to the State Government to reduce the minimum qualifying marks in general English in order to make seats available to SC/ST candidates by virtue of the said relaxation.

3. Some Special Leave Petitions filed against the same judgment in the connected writ petitions, (Civil Appeal Nos. 623-624 of 1994, Rajesh Kumar Verma v. State of Madhya Pradesh and Ors., Civil Appeal No. 625 of 1994, State of M.P. and Anr. v. Chitresh Kasliwal and Anr., were disposed of by this Court on 21.1. 1994. This Court allowed the aforesaid Civil Appeals and set aside the impugned order dated 21.8.1993 of the Division Bench of the High Court.

4. These Civil Appeals have been filed on behalf of the State of Madhya Pradesh, against similar orders passed by the Division Bench in different Writ Petitions filed on behalf of the respondents. All the appeals are disposed of in terms of the

judgment dated 21.1.1994 of this Court. The appeals filed on behalf of the State of Madhya Pradesh are allowed and the orders passed by the High Court are set aside. There will be no order for costs.